

(1891) 01 CAL CK 0001
In the Calcutta High Court

Brojolall Sen

APPELLANT

Vs

Mohendro Nath Sen and Others

RESPONDENT

Date of Decision : 05-01-1891

Acts Referred:

Citation : (1891) ILR (Cal) 199

Hon'ble Judges : Wilson, J

Bench : Single Bench

Judgement

Wilson, J.—You are entitled to an order absolute for payment of the moneys mentioned in your affidavit, and for payment of the costs of this application. You cannot now get an order for execution. There must first be an order of Court for payment, and, if payment be not obtained, application for execution may be made.